

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

223. IA 5185/2023 C.P. (IB)/1105(MB)2022

IN THE MATTER OF

Indian Bank

... Petitioner

Vs

Satish Chavan

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in IA 5185/2024: Adv Devul Dighe (VC)

For the C.G.: Adv. Swapan Pradhan (VC)

For the Indian Bank: Adv Kadambari Patil (VC)

ORDER

IA/5185/2023:- The prayer in the present IA is to take on record the report of the RP. The same is taken on record.

Adv. Swapan Pradhan appearing for the Respondent prays for time to place on record the response to the RP's Report. Allowed as prayed for. Adjourned to **27.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //